

289.A

BEFORE THE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE BENCH
OA NO. 36 OF 2023 (WZ)

IN THE MATTER OF:

MR.
RATHOD

HIREN
.....APPLICANT(S)

MAYURBHAI

VERSUS

STATE OF GUJARAT &
ORS

.....RESPONDENT(S)

REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF ENVIRONMENT,
FOREST AND CLIMATE CHANGE, RESPONDENT NO. 3.

I, Dr. Yogesh Kumar working as Scientist 'C' in the Ministry of Environment, Forest and Climate Change (MoEF&CC), Regional Office, Gandhinagar, I do hereby solemnly affirm and declare as under:

1. That I am duly authorized by the Ministry of Environment, Forest and Climate Change, respondent no. 3 to swear this affidavit and I am conversant with the facts and circumstances of the present case and am thereby competent to depose as under:
2. That the present application has been filed alleging that respondent No. 5 – Geo Cleaner LLP, is involved in manufacturing of alternate fuel i.e. solid mix/liquid mix. The company discharges solid and hazardous waste on and around the land on day to day basis and causes soil pollution, air pollution and water pollution. It also spread toxic smell which directly deteriorates the environment where the subject unit is situated.
3. That the answering Respondent no. 3 is primarily engaged in, *inter alia*, policy formulation for abatement, control and prevention of pollution, prescribing environmental standards which are implemented through the Central Pollution Control Board (CPCB) and State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs). The SPCBs/PCCs are required to enforce these standards and monitor the compliance by industries.

Besides, the concerned State Pollution Control Boards/ Pollution Control Committees are empowered to take all such measures as are deemed necessary or expedient for the purpose of protection and improving the quality of environment as well as prevention, control and abatement of environmental pollution, including issue involve in the instant matter.

4. It is humbly prayed that the Hon'ble Tribunal may kindly pass such order(s) as may deemed fit and proper in the facts and circumstances of this case.



[Signature]

DEPONENT

डॉ. योगेश कुमार / Dr. Yogesh Kumar
वैज्ञानिक 'सी' / Scientist 'C'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
Ministry of Environment, Forest & Climate Change,
भारत सरकार / Govt. of India
ए. क्षे. का., गाँधीनगर (गुजरात) / IRO, Gandhinagar(Gujarat)

VERIFICATION:

Verified at Gandhinagar on the 20th day of November, 2023 that the contents of the above affidavit are true and correct to my knowledge and as per official records maintained in the routine course of business. No part of the above affidavit is false and no material has been concealed therefrom.

Book No : 1123
PAGE NO : 28312
SR. NO : 1932113
DATE : 20/11/23

[Signature]

MANGLAGAURI P. MAKWANA
NOTARY
GOVT. OF INDIA

IDENTIFIED BY ME

ADVOCATE

Name :
Sanad No. G :

[Signature]

DEPONENT

डॉ. योगेश कुमार / Dr. Yogesh Kumar
वैज्ञानिक 'सी' / Scientist 'C'
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय,
Ministry of Environment, Forest & Climate Change,
भारत सरकार / Govt. of India
ए. क्षे. का., गाँधीनगर (गुजरात) / IRO, Gandhinagar(Gujarat)

SOLEMNLY AFFIRMED
BEFORE ME

[Signature]

MANGLAGAURI P. MAKWANA,
NOTARY
GOVT. OF INDIA

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